

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1319 OF 2024 &
ORIGINAL APPLICATION NO. 143 OF 2026
Deep Chand Pande Applicant
Versus
State of Uttarakhand & Anr Respondents

I N D E X

S.No.	Particulars	Pages
1.	Status report on behalf of the Municipal Commissioner, Haldwani	

Filed by



[KAMAL KUMAR PANDEY]
Advocate for Municipal Commissioner
Haldwani
Ch. No. 50, Old Block
Supreme Court of India,
New Delhi 110 001
(M) 9810108098
E-mail: mvermadv@gmail.com

New Delhi
Dated: 26.05.2026

39. Duties of urban local bodies.

(1) All local bodies are responsible for undertaking solid waste management as provided under these rules in order to protect and improve quality of environment in the area under their jurisdiction.

Nagar Nigam Haldwani-Kathgodam is regularly undertaking solid waste management activities including door-to-door collection, transportation, processing, and disposal of waste within its jurisdiction to protect and improve environmental quality. Also doing IEC activities regarding awareness of the rules.

Total No. of Wards-60
 Total No. of Wards Covered with D2D Collection-60
 Total No. of Wards practicing 4 way Segregation-05
 Total No. of Wards practicing 2 way Segregation-55
 Total No. of HH- 65655
 Total No. of HH practicing 4 way Segregation In progress
 Total No. of HH practicing 2 way Segregation- 65655
 Total No. of Vehicles Available- 81
 Total No. of Vehicles with 4 Compartment- 10
 Total No. of Vehicles with 2 Compartment- 71
 No. of Vehicles monitored by VLTS- 81

(2) All Urban Local bodies shall prepare solid waste action plan as per proforma prescribed by Central Pollution Control Board, guided by state policy and strategy on solid waste management within one year from the date of notification of state policy and strategy inter alia covering the following elements:

- (i) total waste generation in the area under jurisdiction with ward wise break up;
- (ii) Five-year projection for waste generation;
- (iii) ward-wise collection (including for special care waste) and transportation plan;

Nagar Nigam Haldwani-Kathgodam is preparing a Solid Waste Action Plan as per the format prescribed by the Central Pollution Control Board (CPCB), including ward-wise waste generation, collection, transportation, processing, and disposal mechanisms according to given directions in SWM rule-2026.

- (i) Total waste generation in the area of judicial of Nagar Nigam Haldwani is 150 TDP per day.
- (ii) Estimation Under Process
- (iii) Total No. of Wards- 60

Total No. of Wards Covered with D2D Collection-60
 Total No. of Wards practicing 4 way Segregation- 05
 Total No. of Wards practicing 2 way Segregation- 55
 Total No. of HH- 65655
 Total No. of HH practicing 4 way Segregation in progress
 Total No. of HH practicing 2 way Segregation- 65655
 Total No. of Vehicles Available - 81
 Total No. of Vehicles with 4 Compartment- 10
 Total No. of Vehicles with 2 Compartment-71
 No. of Vehicles monitored by VLTS- 81





<p>39. Duties of urban local bodies.</p> <p>(iv) ward-wise mapping of solid waste management infrastructure;</p> <p>(v) ward-wise mapping of market places, community service infrastructure such as bus stands, railway stations, places of religious significance;</p> <p>(vi) mapping of occupiers identified along with quantity of biomedical waste under Bio-medical Waste Management Rules, 2016 obligated to hand over biomedical waste generated from their premises to registered Bio-Medical Waste Treatment Facility.</p> <p>(vii) plan for collection and transportation of waste from garbage vulnerable points and hot spots for littering;</p> <p>(viii) mapping of solid waste ingress points in water bodies and plan for stopping ingress of solid waste in water bodies through placement of appropriate barriers;</p> <p>(ix) schedule for cleaning surface water bodies and drains from floating solid waste;</p> <p>(x) schedule for street sweeping and placement of waste bins as per prescribed norms;</p>	<p>No. and Location of SWM infrastructure-02 NADEP PIT/Compost Pit- 06/08</p> <p>MRF- 01</p> <p>SWM Plant- 01</p> <p>(V) Details of market place, Community service-bus stand, Railway station, Religious places etc.--</p> <p>(VI) Details of BMW waste collection facility in NN- We have agreement with Global environment solution, BMW treatment firm. BMW collected in door to door MSW collection, is collected at one point (Secondary station, Katha Factory) and handed over to Global environment.</p> <p>(vii) No. of GVP- 04</p> <p>Frequency of waste Collection from GVP- Weekly</p> <p>No. of GVP Removed completely- 04</p> <p>(VIII) No. of water bodies -0,</p> <p>No. of solid waste ingress points-N/A</p> <p>No. of location where Wire net/Jali are fixed to stop ingress of solid waste- N/A</p> <p>(IX) 14 big Nala cleaning activities- Every year in the month of April and May Nala cleaning activities takes place before monsoon start.</p> <p>(X)- Daily street sweeping in morning and evening as per schedule.</p>
--	---




<p>(xi) mapping of vacant plots of land under public or private ownership vulnerable for open dumping of solid waste including railway land and land with public authorities;</p> <p>(xii) plan for environmentally sound management of sanitary waste including sanitary pads, diapers, as per guidelines prescribed by Central Pollution Control Board through the use dedicated incinerators designed for the purpose or common biomedical waste treatment facilities, or units using recycling technologies approved by Central Pollution Control Board;</p> <p>(xiii) plan for collection and environmentally sound management of Special care waste;</p> <p>(xiv) requirement for solid waste management infrastructure including for collection, transportation, segregation, storage, as required including for Special care waste and sanitary waste, before processing and recycling (including both wet and dry waste) and environmentally sound disposal of waste in sanitary landfills</p>	<p>(XI) In most of the vacant plots agriculture work takes place. No. of Challan done under anti littering and anti spitting act 2016-250</p> <p>(XII) For disposal of Sanitary waste including sanitary pads, diapers, incinerators are installed in 06 toilets.</p> <p>(XIII) Quantity of special care waste (other than WET/DRY/SANITARY WAST)- Collection under process. Disposal facility for special care waste-- Total No. of Vehicles Available Total No. of Vehicles with 4 Compartment- 10 Total No. of Vehicles with 2 Compartment- 71 No. and Location of SWM infrastructure- 02 NADEP PIT/Compost Pit- 06/08 MRF -01 SWM Plant- 01 Any other Total No. of Wards Covered with D2D Collection- 60 Total No. of Wards practicing 4 way Segregation- 5 Total No. of Wards practicing 2 way Segregation- 55 Total No. of HH - Total No. of HH practicing 4 way Segregation- 0 Total No. of HH practicing 2 way Segregation- 65655</p>
<p>3) All Urban Local bodies shall register with State Pollution Control Board or the Pollution Control Committee concerned on the centralized online portal and upload the city solid waste action plan on centralized online portal developed by Central Pollution Control Board.</p>	<p>Nagar Nigam Haldwani-Kathgodam has initialized EPR registration on the portal of the State Pollution Control Board and will upload the City Solid Waste Action Plan. Preparation of City solid waste action plan is under process.</p>
<p>(4) All Urban Local bodies shall arrange for door-to-door collection of segregated solid waste composed of wet waste, dry waste, sanitary waste and special care waste, from all households including slums and informal settlements, commercial, institutional and other non-residential premises, multi-story buildings, large commercial complexes, malls, housing complexes, etc., on their own or through designated third party agency.</p>	<p>Previously Nagar Nigam Haldwani-Kathgodam was collecting 100% waste door to door according to SWM rule 2016. Now SWM rule 2026 is prevailing accordingly Nagar Nigam Haldwani preparing the action plan for collection of segregated wet waste, dry waste, sanitary waste, and special care waste from households, commercial establishments, institutions, slums, and other premises through authorized agencies.</p> <p>(i) Total No. of Wards 60 Total No. of Wards Covered with D2D Collection 60 Total No. of Wards practicing 4 way Segregation- 05 Total No. of Wards practicing 2 way Segregation- 55 Total No. of HH- 65000 Total No. of HH practicing 4 way Segregation- in process Total No. of HH practicing 2 way Segregation- 65655 Total No. of Vehicles Available- 81 Total No. of Vehicles with 4 Compartment- 10 Total No. of Vehicles with 2 Compartment- 71</p>

(5) All Urban Local bodies shall frame by-laws incorporating the provisions of these rules by 31 st March 2027.	Nagar Nigam Haldwani-Kathgodam is in the process of framing bye-laws in accordance with the provisions of the Solid Waste Management Rules 2026 and it shall be framed with in time. Copy of bylawas as per rule 2016 annexed, and action taken for bylawas revision as per 2026 if done any under discussion stage
(6) prescribed from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorized agency,	User charges for solid waste management services have been prescribed and collection of user fees from waste generators is being collected by Baini Sena(Self Help Groups) for this bylawas prepared according to SWM rule2016. Total amount of user charge collected during the year 2025-26 Rs 3,92,40,495.00
(7) All local bodies shall direct waste generators not to litter i.e throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc. br burn or bury waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to third party or waste collectors authorized by the local body.	Awareness activities are being conducted regularly to discourage littering, open dumping, and burning of waste, and to encourage source segregation. And penalties are also imposed for breaking the rules. IEC activities is taking place through SHGs in which team of SHGs ward wise meet every household and aware them about waste generation according to SWM rule 2026.
(8) It shall be the responsibility of the local bodies to develop and set up infrastructure for segregation, collection, storage, transportation, processing and disposal of the solid waste either on its own or by engaging agencies and ensure geo-tagging of solid waste management infrastructure as well as facilities.	Necessary infrastructure for segregation, collection, storage and transportation of solid waste has been developed and geo-tagging of facilities is being undertaken. For processing, and disposal we have installed - 50 TPD capacity trommel, - 8 Compost pits of 16 TPD capacity for wet waste are constructed, - 1 TPD capacity composter also installed. - MRF center is working with the capacity of 50 MT
(9) All local bodies shall take measures for hundred percent coverage of solid waste management within their jurisdiction in a centralized or decentralized manner in an effective and efficient manner.	Efforts are being made to achieve 100% solid waste management coverage within Nagar Nigam Haldwani-Kathgodam area. Total No. of Wards Covered with D2D Collection- 60 Total No. of Wards practicing 4 way Segregation- 5 Total No. of Wards practicing 2 way Segregation- 55 Total No. of HH- 65655 Total No. of HH practicing 4 way Segregation- In progress Total No. of HH practicing 2 way Segregation- 65655




<p>(10) All Urban Local bodies shall undertake assessment of solid waste generated, including legacy solid waste, in a year by the 30th June of next financial year and also develop projection of quantity of waste to be generated in accordance with the guidelines issued by Central Pollution Control Board.</p>	<p>Assessment of annual solid waste generation and future waste projections are under process in accordance with CPCB guidelines. Quantity of legacy waste-1.75 lakh MT Quantity of Solid Waste Generated TPD- 150 MT</p>
<p>(11) All Urban Local bodies shall assess the solid waste management infrastructure available for collection, segregation, transportation, processing and disposal and report it on the centralized portal by 30 June every year and also display the same on their website.</p>	<p>Assessment of available solid waste management infrastructure is under process and relevant information will be uploaded on the centralized portal and official website after registration. Gap Analysis - Requirement of Vehicle- 75, compactor- 05, Backho-loader-04, Tractor with trolley- 05, Mobile toilet-10, Nala desilting machine- 02 SWM Plant-01 Composter (1 TPD capacity) - 20</p>
<p>(12) All Urban Local bodies shall appoint the nodal officer for solid waste management within their jurisdiction.</p>	<p>Varisht Nagar Swasthy Adhikari has been appointed as a Nodal Officer for Solid Waste Management by the Nagar Nigam Haldwani-Kathgodam.</p>
<p>(13) All Urban Local bodies shall ensure that waste from public places is collected based on the schedule prepared by the local body, which shall be uploaded on the centralized online portal.</p>	<p>Waste from public places is being collected regularly as per the schedule. Presently Nagar Nigam Haldwani has initiated registration on the Centralized online portal. After registration on the portal Nagar Nigam Haldwani will upload the same on online portal. Presently preparation of waste collection schedule is under process.</p>
<p>(14) Management and maintenance of facilities, equipment and infrastructure for collection, storage, transportation and treatment of solid waste shall be reported as part of the annual returns by 30th June of the following financial year on the centralized online portal</p>	<p>Maintenance and management details of solid waste management infrastructure and equipment will be included in annual returns.</p>
<p>(15) All Urban Local bodies shall direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorized by local body.</p>	<p>Street sweepers have been instructed not to burn tree leaves, and separate collection and disposal arrangements for leaves are being ensured according the SWM rule 2026. Instructions given in a workshop organized by Nagar Nigam Haldwani</p>




<p>(16) All Urban Local bodies shall ensure that the waste from daily sweeping of streets, lanes and by-lanes daily is collected separately, regularly in a periodic manner depending on the density of population, commercial activity and local situation.</p>	<p>Daily street sweeping and periodic collection of waste from roads, lanes, and public places are being carried out regularly. For this 746 employee deployed ward wise. Daily 5 hr sweeping done by these employees.</p>
<p>(17) All Urban Local bodies shall ensure that solid waste is transported in an environmentally sound manner to the respective processing facility or material recovery facilities or secondary storage facility.</p>	<p>That transportation of municipal solid waste is being carried out in covered and environmentally compliant vehicles to designated processing and disposal facilities. Nagar Nigam Haldwani has maintained a MRF centre with a capacity of 50 TPD. Total No. of Vehicles Available- 81 Total No. of Vehicles with 4 Compartment- 10 Total No. of Vehicles with 2 Compartment- 71 Total no. of Covered vehicle, - 81</p>
<p>(18) All Urban Local bodies shall phase out the use of chemical fertilizer and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction.</p>	<p>Nagar Nigam Haldwani-Kathgodam is promoting the use of compost generated from biodegradable waste in parks, gardens, and other public spaces under its jurisdiction in place of chemical fertilizers. Nagar Nigam have 1 MT compost plant in ward-14, 6 NADEP pit and 8 compost pits with anaerobic technology at different locations.</p>
<p>(19) All Urban Local bodies shall ensure that the waste from vegetable, fruit, flower, meat, poultry and fish market is collected on day-to-day basis, and shall promote setting up of decentralized compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions.</p>	<p>That waste generated from vegetable markets, fruit markets, flower markets, meat markets, poultry, and fish markets is being collected on a daily basis and decentralized composting facilities are being promoted wherever feasible. Nagar Nigam Haldwani is decentralizing the facility of composting by installing small compost units as per availability of land. Presently Nagar Nigam have 1 MT compost plant in ward-14, 6 NADEP pit and 8 compost pits with anaerobic technology at different locations.</p>
<p>(20) All Urban Local bodies shall prepare inventory of all registered bio-methanation plants and waste to energy plants, sanitary landfills, solid waste processing facilities within their jurisdictions and upload on the centralized online portal within a period of one year from date of notification of these rules in the Official Gazette and update annually by 31 March every year.</p>	<p>An inventory of plants, waste processing facilities, material recovery facilities, and sanitary landfill facilities has been prepared and report will upload on the centralized portal periodically after get registered on centralized portal. No. and Location of SWM infrastructure- 2 NADEP PIT/Compost Pit- 06/08 MRF - 01 SWM Plant - 01 (fresh waste plant)</p>

<p>(21) All Urban Local bodies shall set up covered secondary storage facility for temporary storage of street Sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body and upload the details on the centralized online portal by the 30 June, every year.</p>	<p>Covered secondary storage facilities for temporary storage of street sweepings are establish wherever required. Nagar Nigam Haldwani have 5 covered secondary station.</p> <ol style="list-style-type: none"> 1- Ghas Mandi 2- Tikoniya Aero-drum road 3- Heera Nagar 4- Patel Chowk 5- Kattha Factory <p>Drain silts are directly transported to the place allotted for the same.</p> <p>The annual report will be uploaded on the centralized online portal by the 30 June, every year.</p>
<p>(22) All Urban Local bodies shall ensure that the horticulture, parks and garden waste is collected separately and composted in the parks and gardens, as far as possible or processed using prescribed technologies and upload and update on the centralised online portal by the 30 June, every year.</p>	<p>Previously horticulture and garden waste is being collected separately and processed in through Nadep and compost pit. Now as per SWM rule-2026 Nagar Nigam Haldwani will start processing on generation place.</p> <p>04 vehicle deployed for street sweeping/garden waste collection.</p>
<p>(23) All Urban Local bodies shall ensure that segregated wet waste is transported to the processing facilities like compost plant, bio-methanation plant or any such biodegradable waste processing facility; preference shall be given for onsite processing of wet waste.</p>	<p>That segregated wet waste is being transported separately to composting facilities, and other waste processing facilities. Regarding this instructions also issued to the different stake holders. Fresh waste plant with the capacity of 50 TPD is installed by Nagar Nigam. For fresh waste process a new plant tender is under process.</p>
<p>(24) All Urban Local bodies shall involve communities in waste management and promotion of home composting, biogas generation, decentralized processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility.</p>	<p>Nagar Nigam Haldwani-Kathgodam is actively promoting community participation in waste management through awareness activities for home composting, decentralized processing.</p>
<p>(25) All Urban Local bodies shall make an application in Form I for grant of authorisation for setting up waste processing, treatment or disposal facility under their jurisdiction, if the volume of waste is exceeding five-metric tones per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be.</p>	<p>Nagar Nigam Haldwani-Kathgodam having EIA clearance for setting up waste processing, treatment or disposal plant.</p>

2/12

<p>(26) All Urban Local bodies shall submit application for renewal of authorisation to concerned State Pollution Control Board at least sixty days before the expiry of the validity of authorization</p>	<p>That renewal applications for authorization will be submitted within the stipulated timelines prescribed under the Rules.</p>
<p>(27) All Urban Local bodies shall prepare and submit annual report in Form IV on or before the 30th June of the succeeding year on the centralised online portal with copy endorsed to State Urban Development Department or rural development department and to the respective State Pollution Control Board or Pollution Control Committee inter alia covering-</p> <p>(x) solid waste generated in a year, including legacy solid waste;</p> <p>(y) solid waste management infrastructure available for collection, segregation, processing</p> <p>(z) projection of solid waste to be generated.</p> <p>(aa) status on framing and implementation of byelaws</p> <p>(v) management of waste by bulk waste generators in a centralised or decentralised manner.</p>	<p>That annual reports in prescribed formats will be submitted before 30th June.</p>
<p>(28) All Urban Local bodies shall educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the segregated waste without mixing during primary collection and secondary collection primary to processing or disposal facility and file annual returns in this regard.</p>	<p>That regular training and capacity-building programmes are being conducted for sanitation workers, supervisors, driver, helper and waste collection personnel regarding scientific handling and transportation of segregated waste. IEC activities are being conducted regularly. Accordingly, trainings will be conducted for the awareness of SWM rules 2026.</p>
<p>(29) All Urban Local bodies shall ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce and file annual returns in this regard.</p>	<p>That Personal Protective Equipment (PPE) including gloves, masks, safety jackets, uniforms, raincoats, and safety footwear have been provided to sanitation workers and field staff engaged in waste management activities.</p>
<p>(30) All Urban Local bodies shall ensure that provisions for setting up of centres for collection, segregation and storage of segregated waste, are incorporated in building plan while granting approval of building plan of a group housing society or market complex and file annual returns in this regard;</p>	<p>The letter regarding this sent to District magistrate requesting that a mandatory condition for disposal of solid waste should be added in the rules for passing a building plan by the District development Authority for such buildings, complexes etc as defined in SWM rule.</p>
<p>(31) All Urban Local bodies shall prescribe criteria for levying of spot fine for violation of provisions of these</p>	<p>Bylaws are under process according to SWM rule 2026. and presently spot fines and</p>




<p>rules inter alia on bulk waste generators, for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per their bye-laws and file annual return in this regard</p>	<p>penalties against violators of Solid Waste Management Rules 2016 are imposed as per existing bylaws.</p>
<p>(32) All Urban Local bodies shall create public awareness through information, education and communication campaign and educate the waste generators on the following, namely -</p> <p>(a) not to litter</p> <p>(b) minimise generation of waste,</p> <p>(c) reuse the waste to the extent possible,</p> <p>(d) practice segregation of waste into wet, dry (recyclable, non recyclable), sanitary waste and special care waste</p> <p>(e) practice home composting vermi-composting, bio-gas generation or community level composting</p> <p>(f) wrap used sanitary waste securely as and when generated, in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body;</p> <p>(g) store of segregated waste at the source in different bins</p> <p>(h) hand over the segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and</p> <p>(i) pay monthly user fee or charges to waste collectors or local bodies or any other person authorized by the local body for sustainability of solid waste management.</p>	<p>That Information, Education and Communication (IEC) activities including awareness drives, public announcements, rallies, hoardings, posters, and citizen outreach programmes are started. Bani Sena and SHGs are also involved in IEC activities.</p>
<p>(33) Urban Local bodies shall prohibit the mixing of road sweeping dust with wet waste. The road sweeping dust collected and deposited at landfill shall be reported by the landfill operator on the centralized online portal.</p>	<p>That road sweeping dust and drain silt are being handled separately and are not mixed with wet or biodegradable waste.</p>
<p>(34) Urban local bodies with a population more than five lakhs shall establish central control rooms in order to undertake monitoring of solid waste management activities using digital and information technology for tracking of collection vehicles using geographical positioning system, mapping of solid waste management infrastructure, as per timeline prescribed in Schedule I</p>	<p>That digital monitoring systems including GPS-based vehicle tracking and centralized monitoring mechanisms are being implemented for efficient management of solid waste operations.</p>




<p>(35) Urban Local bodies shall establish a grievance redressal mechanism for solid waste management including by online mode within a period of one year from date of notification of these rules in the Official Gazette. All local bodies shall file annual returns by 30 June of the succeeding financial year on the centralized online portal regarding the status of grievances.</p>	<p>That a grievance redressal mechanism for solid waste management complaints has been established and is operational. Online mode will establish within given time period.</p>
<p>(36) Urban Local bodies shall identify bulk waste generator through detailed survey and update the list on the portal, every year, by 1st April. The identified bulk waste generators shall be geo-tagged. Local bodies shall map all bulk waste generators, hotels, roadside eateries, commercial or institutional premises generating organic and bulk waste.</p>	<p>That Bulk Waste Generators identification as per SWM rule 2026 is under process. For this purpose Nagar Nigam Haldwani has deployed a dedicated team.</p>
<p>(37) Urban Local bodies shall notify cost for the Extended Bulk Waste Generator Responsibility certificate, taking into consideration operation and maintenance of solid waste management that shall be levied on bulk waste generators for ensuring long term sustainability and assured service delivery. Local bodies shall also notify suitable fine provisions in the by-laws.</p>	<p>By Laws are under process.</p>
<p>(38) Urban local body shall issue Extended Bulk Waste Generator Responsibility certificate to bulk waste generator as per scheme given below-</p> <p>(i) issue a Extended Bulk Waste Generator Responsibility certificate to the bulk waste generator for total solid waste (wet waste, dry waste, sanitary waste, special care waste) against payment of a fee by bulk waste generator</p> <p>(ii) shall notify the cost-for Extended Bulk Waste Generator Responsibility certificate in the bye- laws or appropriate regulation of the local body after approval of State or Union territory Government, based upon the norms issued by Central Pollution Control Board in consultation with Ministry of Housing and Urban Affairs and Department of Drinking Water and Sanitation:</p> <p>(iii) the Extended Bulk Waste Generator Responsibility certificate issued to bulk waste generator may further specify the break up of solid waste for such bulk waste generator and in case of wet waste, sanitary waste include details of registered waste processors to whom the waste has been handed over for processing, in case of dry waste, the details of registered recyclers to whom dry waste has been handed over shall be provided,</p> <p>(iv) the local body shall ensure that waste collected from bulk waste generator is processed in accordance with these rules</p> <p>(v) shall on a periodic basis undertake audit of the actual</p>	<p>That Extended Bulk Waste Generator Responsibility Certificates will issue for eligible bulk waste generators as per SWM rules 2026.</p>

waste generated by different types of bulk waste generators on an annual basis, the details of the actual waste generated as against norms fixed by Central Pollution Control Board shall be submitted to State Pollution Control Board for collation, synthesis and submission of appropriate recommendation from the State or Union territory to Central Pollution Control Board

(39) Urban Local bodies shall undertake and report the generation of solid waste in each ward in urban or rural area on online portal on annual basis based on average waste generation by different establishments.	That ward-wise data regarding solid waste generation will be collected by the ULB and same will be uploaded on the centralized online portal after getting registered according to the norms given in the SWM rules 2026.
(40) Urban Local bodies shall report the solid waste generation and collection on a monthly basis on a centralised online portal developed by Central Pollution Control Board.	Monthly reports relating to waste generation, collection, transportation, and processing will be uploaded on the prescribed centralized portal after registration.
(41) Urban Local bodies shall set up zone-wise decentralised composting units, where appropriate, through community participation segregated wet waste from individual community or units should be collected and disposed into these decentralised composting units.	Nagar Nigam Haldwani have decentralizing composting units as per the requirement. presently Nagar Nigam has 6 NADEP Pits, 8 compost pits with anaerobic technology and 1 MT compost plant at different location. Further it will be extended as per the availability of land.
(42) Urban Local bodies shall have adequate number of dustbins in and around the premises such as bus stops, railway stations, metro stations and public areas	Adequate numbers of color-coded dustbins have been installed at public places including bus stands, railway stations, markets, parks, and other public utility locations as per SWM rule 2016.
(43) Urban Local bodies shall establish Material Recovery Facilities based on quantum of waste generation either on its own or in Public-Private Partnership mode and upload and update on the centralized online portal by the 30 June every year	That Material Recovery Facilities (MRFs) having 50 MT capacity established and being operated for segregation, storage, and channelization of recyclable waste.
(44) All such Material Recovery Facilities shall reflect the waste received, availability and transportation of segregated waste to recyclers or end of life disposal entities including incinerators, and sanitary landfill sites on the centralized online portal on monthly basis.	That records relating to receipt, segregation, storage, transportation, and disposal/recycling of waste handled through MRF will be maintained and updated on the centralized portal after getting registration.




<p>(45) Urban Local bodies shall facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilization of various components of solid waste adopting suitable technology and adhering to the guidelines and standards issued by the Ministry of Housing and Urban Affairs and Central Pollution Control Board from time to time Preference shall be given to decentralized processing to minimize transportation cost and environmental impacts</p> <p>The processing technologies that can be adopted include:</p> <p>(a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilization of biodegradable wastes</p> <p>(b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns or other industrial processes which use furnaces, after approval of such processes by Central Pollution Control Board and on adhering to standards prescribed in the rules.</p>	<p>Nagar Nigam Haldwani-Kathgodam is facilitating scientific processing of municipal solid waste through composting, recycling, and anaerobic composting initiatives in accordance with prescribed standards.</p>
<p>(46) Urban Local bodies shall collect and transport dry waste, wet waste and Special care waste, sanitary waste from households including slums and informal settlements, commercial, institutional and other non-residential premises, multi-story buildings, large commercial complexes, malls, housing complexes and the like in compartmentalized and covered vehicle in way that segregated solid waste is not mixed, to the respective processing facility on its own or through third party.</p>	<p>That wet waste, dry waste, sanitary waste, and special care waste are being transported separately through compartmentalized covered vehicles to prevent mixing during transportation.</p>
<p>(47) Urban Local bodies shall set up material recovery facilities or secondary storage facilities with sufficient space for storing of recyclables and to enable collection of sorted recyclables from material recovery facilities to authorized recyclers.</p>	<p>Nagar Nigam Haldwani- Kathgodam has established the Material Recovery Facilities and secondary storage facilities with adequate space for storing of recyclable waste.</p>
<p>(48) Urban Local bodies shall by itself or through third party shall provide for services for collection of solid waste particularly the special care waste along with setting up of deposition centers in a city or town in a manner that one center is set up for the area of five square kilometers or part thereof and notify the timings</p>	<p>For this survey work is under process and the same will be stabilised according to the SWM rules 2026.</p>




<p>of receiving special care waste at such centers and give directions for waste generators to deposit special care waste at these centers for their safe disposal.</p>	
<p>(49) Urban Local bodies shall allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule II, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill</p>	<p>Inert, non-recyclable, non-biodegradable, and processing rejects are being disposed of at sanitary landfill facilities in accordance with prescribed norms.</p>
<p>(50) The tipping fee paid shall be reported in the annual return filed by waste processing unit operator and landfill operator.</p>	<p>That details regarding tipping fees and waste processing charges will be incorporate in annual reports according to the norms given in the SWM rules 2026.</p>
<p>(51) Urban Local Bodies shall ensure that the bins at public location for storage of wet waste shall be painted green, those for storage of dry waste shall be printed blue and if required in public toiles Bins painted in red may be placed for sanitary waste.</p>	<p>That green bins for wet waste, blue bins for dry waste have been installed at public locations as per prescribed color-coding norms. At pink toilets Nagar Nigam Haldwani installing 5 incinerators for sanitary pad and will place red bins at common toilets.</p>
<p>(52) Urban Local bodies along with concerned departments of State or Union territory governments shall map Refuse-Derived Fuel plants Urban Local Body-wise with production capacity and utilization or offtake by industries.</p>	<p>Information relating to Refuse Derived Fuel (RDF) plants and utilization facilities has being compiled.</p>
<p>(53) Urban Local Bodies shall prepare ward wise database and upload on the centralized online portal of all personnel including in informal sector such as waste pickers or collectors involved in collection, segregation, sorting, transportation and processing or recycling or disposal activities of solid waste.</p>	<p>That ward-wise databases of sanitation workers, waste pickers, collection personnel, and other stakeholders engaged in waste management activities has been prepared and updated periodically.</p>
<p>(54) Local bodies shall integrate waste pickers or informal waste collectors by establishing a system to recognize them or organisations representing them, promoting their participation in solid waste management including door to door collection of waste, reflecting it on the centralised portal.</p>	<p>Waste pickers and informal waste collectors are being integrated into the formal solid waste management system through identification, registration, and participation mechanisms.</p>

नगर निगम हल्द्वानी-काठगोदाम
ठोस अपशिष्ट प्रबंधन कार्ययोजना 2026-27
(एसडब्ल्यूएम नियम 2026 के अनुरूप प्रस्तावित वार्षिक कार्ययोजना)

1. **डोर-टू-डोर कूड़ा संकलन एवं स्रोत पृथक्करण**- नगर निगम क्षेत्र के सभी 60 वार्डों में 100 प्रतिशत डोर-टू-डोर कूड़ा संकलन सुनिश्चित किया जा रहा है। सभी वाहनों में जीपीएस आधारित ट्रैकिंग प्रणाली लागू है। स्रोत पर गीला, सूखा एवं घरेलू खतरनाक कचरे का पृथक्करण अनिवार्य किया जाएगा। एस.डब्ल्यू.एम. नियम 2026 के अनुसार बल्क वेस्ट जनरेटर्स की पृथक पहचान कर उन्हें ऑन-साइट वेस्ट प्रोसेसिंग करने हेतु नोटिस जारी किया गया है। पृथक्करण न करने वाले प्रतिष्ठानों पर दण्डात्मक कार्रवाई की जाएगी।
2. **एमआरएफ सेंटर एवं ड्राई वेस्ट प्रबंधन**- नगर निगम द्वारा स्थापित एम.आर.एफ. सेंटर की क्षमता 50 एमटी है तथा सूखे कचरे के वैज्ञानिक पृथक्करण, भंडारण एवं पुनर्चक्रण हेतु आधुनिक मशीनरी स्थापित की गई है। प्लास्टिक, कागज, धातु एवं ई-वेस्ट के पृथक चैनल विकसित किया गया है। एस.डब्ल्यू.एम. नियम 2026 के अंतर्गत विस्तारित उत्पादक उत्तरदायित्व (EPR) के अनुरूप अधिकृत रिसाइक्लर एवं उत्पादक कंपनियों के साथ समन्वय स्थापित किया जा रहा है।
3. **गीले कचरे का वैज्ञानिक निस्तारण**- नगर निगम क्षेत्र में उत्पन्न गीले कचरे के निस्तारण हेतु 50 टी.पी.डी. क्षमता का प्लांट स्थापित किया गया है। सब्जी मंडी, होटल एवं बड़े संस्थानों से निकलने वाले जैविक कचरे का पृथक संग्रहण कर वैज्ञानिक निस्तारण उनके द्वारा ही सुनिश्चित किए जाने हेतु नोटिस जारी किया गया है। गीले अपशिष्ट से कम्पोस्ट निर्माण हेतु LCB फर्टिलायसर से अनुबंध किया गया है। इसके अंतर्गत कुल 8 पिट बनाए गए हैं जिनकी कुल क्षमता 16 एम.टी. है, जिनमें ऐनारोबिक टेक्नोलॉजी का उपयोग किया गया है जिससे 25 दिन के अंदर कम्पोस्ट तैयार किया जा रहा है। 1- टीडीपी क्षमता का 1 कम्पोस्ट प्लांट नगर निगम द्वारा स्थापित किया गया है।
4. **लीगेसी वेस्ट निस्तारण एवं बायो-माइनिंग** - ट्रेचिंग ग्राउंड में उपलब्ध शेष लीगेसी वेस्ट का चरणबद्ध बायो-माइनिंग एवं बायो-रिमेडिएशन कार्य पूर्ण किया जा रहा है। वर्तमान तक 2.27 लाख एम.टी. लीगेसी वेस्ट का वैज्ञानिक निस्तारण किया जा चुका है शेष बचे हुए 1.75 लाख एम.टी. लीगेसी वेस्ट का निस्तारण हेतु टेंडर कार्यवाही गतिमान है। क्षेत्र का हरित विकास एवं पर्यावरणीय पुनर्स्थापन भी किया गया है। बायो-मेडिकल वेस्ट का निस्तारण अधिकृत एजेंसी द्वारा किया जा रहा है।
5. **सैनिटरी एवं घरेलू खतरनाक अपशिष्ट प्रबंधन**- सैनिटरी वेस्ट, डायपर, घरेलू खतरनाक कचरा तथा ई-वेस्ट के पृथक संग्रहण हेतु वाहनों में अलग से व्यवस्था की गई है। सभी वार्डों में घरेलू खतरनाक कचरे का संग्रहण किया जा रहा है। अधिकृत एजेंसियों के माध्यम से वैज्ञानिक निस्तारण किया जा रहा है।
6. **सी एंड डी वेस्ट (निर्माण एवं विध्वंस अपशिष्ट) प्रबंधन**- नगर निगम क्षेत्र में निर्माण एवं विध्वंस अपशिष्ट के पृथक संग्रहण, परिवहन एवं पुनर्चक्रण हेतु व्यवस्था विकसित की गई है। बड़े निर्माण स्थलों का पंजीकरण कर ऑन-साइट संग्रहण अनिवार्य किया जाएगा। सी एंड डी वेस्ट प्रोसेसिंग यूनिट की स्थापना/संचालन सुनिश्चित कर पुनर्चक्रित सामग्री का उपयोग निर्माण कार्यों में किया जाएगा। अवैध डंपिंग पर जुर्माना लगाया जाएगा।
7. **डिजिटल मॉनिटरिंग एवं प्रवर्तन व्यवस्था**- सभी वाहनों, सफाई कर्मचारियों एवं प्रोसेसिंग इकाइयों की डिजिटल मॉनिटरिंग की जा रही है। जीपीएस ट्रैकिंग, मोबाइल एप आधारित शिकायत निस्तारण एवं ऑनलाइन रिपोर्टिंग प्रणाली लागू है। एसडब्ल्यूएम नियम 2026 के अंतर्गत उपयोगकर्ता शुल्क, स्पॉट फाइन एवं पर्यावरण क्षतिपूर्ति व्यवस्था लागू की जाएगी। इस संबंध में नियमित निरीक्षण एवं प्रवर्तन अभियान चलाया जा रहा है।




8. वेस्ट टू चारकोल प्लांट निर्माण- लीगेसी वेस्ट निस्तारण के पश्चात खाली भूमि एनटीपीसी को हस्तांतरित कर दी जाएगी जिसमें उनके द्वारा 500 एम.टी. प्रति दिन की क्षमता का वेस्ट टू चारकोल प्लांट स्थापित किया जाएगा। इस संबंध में पूर्व में एनटीपीसी के साथ नॉन बाइंडिंग एग्रीमेंट किया जा चुका है।

9. वर्तमान में विभिन्न मदों से SWM हेतु आवंटित धनराशि एवं नगर निगम निधि से ठोस अपशिष्ट प्रबंधन किया जा रहा है। वर्तमान तक नगर निगम द्वारा SWM के अंतर्गत किए गए खर्चों का विवरण निम्नवत है :-

क्र सं	कार्य का विवरण	वर्ष	धनराशि (करोड़ में)	टिप्पणी
1	88,500 लीगेसी वेस्ट निस्तारण	2023	3.00	कार्य पूर्ण, भुगतान पूर्व में प्राप्त धनराशि से
2	1.39 लाख लीगेसी वेस्ट निस्तारण	2025-26	6.88	कार्य पूर्ण, धनराशि अवमुक्त करने हेतु शासन को पत्र प्रेषित
3	प्रतिदिन आने वाले अपशिष्ट का प्रबंधन, वेस्ट ट्रांसपोर्टेशन व रखरखाव में वार्षिक व्यय	2025-26	7.72	विभिन्न मदों से प्राप्त धनराशि एवं निगम निधि से भुगतान किया गया है।
4	एम आर एफ निर्माण	2025-26	1.25	पूर्ण
5	कम्पोस्ट पिट , 1 टी.पी.डी. कम्पोस्ट प्लांट	2025-26	0.32	पूर्ण
6	50 टी.पी.डी. ट्रॉमल	2025-26	1.50	पूर्ण
7	एसटीपी ट्रीटेड वाटर पुन प्रयोग हेतु एसटीपी से ट्रेनचिनग ग्राउन्ड तक पाइप लाइन का कार्य	2025-26	1.10	कार्य प्रगति पर है।
8	वायो मेडिकल वेस्ट अनुबंध	2026	0.07	-
9	फ्रेश वेस्ट निस्तारण टेन्डर	प्रक्रिया गतिमान	-	निदेशालय से पूर्व में प्राप्त धनराशि के उपयोग हेतु निदेशक महोदय को स्वीकरती प्रदान करने हेतु पत्र प्रेषित
10	लीगेसी वेस्ट निस्तारण टेन्डर गतिमान	प्रक्रिया गतिमान	9.63	धनराशि अवमुक्त करने हेतु शासन को पत्र प्रेषित